

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI

REGIONAL BENCH

Excise Appeal No. 86858 of 2015

(Arising out of Order-in-Original No. 01/SK/M-I/2015-16 dated 23.06.2015 passed by the Commissioner of Central Excise, Mumbai-I.)

Dewang Neralla

.....Appellant

M/s. Financial Technologies (India) Ltd.
FT Tower, CTS No. 256 & 257,
Suren Road Chakala, Andheri (East),
Mumbai – 400 093

VERSUS

Commissioner of Central Excise, Mumbai-I

.....Respondent

115 New Central Excise Building,
Maharshi Karve Road,
Opposite Churchgate Railway Station,
Mumbai – 400 020

APPEARANCE:

Shri S.S. Gupta, C.A. for the Appellant

Shri P.K. Acharya, Superintendent, Authorised Representative for the Respondent

CORAM:

HON'BLE DR. SUVENDU KUMAR PATI, MEMBER (JUDICIAL)
HON'BLE MR. ANIL G. SHAKKARWAR, MEMBER (TECHNICAL)

FINAL ORDER NO. 86244/2024

Date of Hearing: 18.10.2024
Date of Decision: 18.10.2024

PER: BENCH

Both sides are present.

2. Learned Counsel for the Appellant, in submitting copy of Form No. SVLDRS-1 and Form No. SVLDRS-4, requests for withdrawal of the appeal as they have settled the matter under the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and received discharge certificate i.e. Form No. SVLDRS-4.

3. Learned Authorised Representative confirms that appeal number and other detail are matching with the appeal listed today.

4. Taking note of the submission that issue has been settled under "Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019" and the Appellant intends to withdraw the appeal, we allow the same and dismiss the appeal as withdrawn being settled under "Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019".

(Pronounced in the open court)

(Dr. Suwendu Kumar Pati)
Member (Judicial)

(Anil G. Shakkarwar)
Member (Technical)

Prasad